## CENTRAL ADMINISTRATIVE TRIBUNAL ALIAHABAD BENCH ALIAHABAD.

Civil Contempt application No. 242 of 2002.

In

Original Application No. 549 of 2001.

## Allahabad this the 12th day of December 2003.

Hon ble Maj Gen K.K. Srivastava, Member-A. Hon ble Mr. A.K. Bhatnagar, Member-J.

Smt. Baby w/o late Sri Ghan Shyam Mail Men, R.M.S. Kanpur, r/o 13/151 Parmath Kanpur Nagar.

.... Applicant.

(By Advocate : Sri K.K. Tripathi)

Versus.

- 1. Sri M. M. Khan
  Senior Superintendent,
  R. M.S. Kanpur.
- 2. Thakur Subhash Sinha, D.P.S. Kanpur Range, Kanpur.

......Respondents.

(By Advocate : Sri R.C. Joshi)

## ORDER

(By Hon'ble Maj Gen K.K. Srivastava, A.M.)

This contempt petition has been filed for punishing the respondents for wilful disobedience of the order of this Tribunal dated 31.05.2002 passed in O.A. No.549 of 2001.

2. The learned counsel for the respondents has filed counter affidavit annexing the copy of the order of Hon ble Allahabad High Court dated 11.07.2003 passed in C.M.W.P. No.24109/03 by which the operation of the order of this Tribunal dated 31.05.2002 has been stayed.

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3. In view of stay order of Hon'ble Allahabad High Court, in our opinion, no useful purpose shall be served in keeping this contempt petition alive. Contempt petition is disposed of. Notices are discharged. However, the liberty is given to the applicant to revive the contempt petition by moving an application, in case it is required after final adjudication of the writ petition pending before Hon'ble Allahabad High Court.

Member-J.

Ne mbe r-A

Manish/-